MOTION RE: ELECTION TO THE NATIONAL WELFARE BOARD FOR SEAFARERS

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANS-PORT (SHRI RAJESH PILOT): I beg to move

"That in pursuance of Rule 4 (h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of Rule 4 (h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

MATTERS UNDER RULE 377

[Translation]

(i) Need to sanction adequate funds for providing water to Bhopal from river Narmada

SHRI K.N. PRADHAN (Bhopal): Mr. Deputy Speaker, Sir, I would like to raise the following matter of urgent public importance under rule 377:

Bhopal is the capital of Madhya Pradesh and it is a very beautiful city from

tourism point of view also. The late Prime Minister, Shrimati Indira Gandhi had herself appreciated the beauty of this city and had said that it should be further beautified.

But on the one hand, the ponds of the city, which are the main attractions of the city, are becoming silted up and need to be deepened immediately and on the other hand the work on the underground drainage system is going on for the last fifteen years, but due to paucity of funds it is still incomplete. For the early completion of this work, the Central Government should make available necessary funds.

13.06 hrs.

[SHRIMATI BASAVARAJESWARI in the chair]

Similarly, there is acute shortage of drinking water and the people have to drink polluted water. It is also difficult to supply drinking water from Kolar project within the scheduled time and by the time water from this project is supplied, it would be inadequate to meet the requirement of the city. It has been conclusively decided that the drinking water requirement of Bhopal can be met only from river Narmada. Narmada scheme should. therefore, be executed immediately, otherwise a serious drinking water problem may arise in Bhopal in the next few years. The Central Government should, therefore. provide necessary funds immediately for the scheme of drinking water supply from river Narmada.

[English]

(ii) Need to construct fly-overs on Western Railway suburban section of Bombay between Bandra and Dahisar with the help of firms in the private sector

SHRI ANOOPCHAND SHAH (Bombay North): There are proposals to construct 5 to 6 fly-over bridges on the Western Railway suburban section of Bombay, between Bandra and Dahisar. To solve the problems of road transport and to avoid delay at a number of level crossings to go from east to west, and west

to east, it is most necessary that Railways should construct fly-over bridges in consultation with the State Government and the Bombay Municipal Corporation. financial resources are limited with Railways, it may not be possible to take up the project immediately. However, the Railways should consider ways to take the help of the private sector or big business firms, or big industries for the construction of such fly-over bridges. They may be allowed to utilize that particular flyover bridge for the purpose of advertisement. Railway authorities and the Bombay Municipal Corporation can allow such private sector which is spending and contributing for the construction of such fly-over bridges, to name it as they desire. I hope the Ministry of Transport (Railways) will draw up a proposal to help the people of Bombay to solve the problem of road transport.

(iii) Need to set up a unit of the National Institute of Sports in Kerala particularly in Cannanore

SHRI MULLAPPALLY RAMA-CHANDRAN (Cannanore): The State of Kerala has produced some of the athletes of India. Among them we have at present P.T. Usha, M.D. Valasamma and Shiny Abraham, who won laurels for our country. In the field of games also, Kerala has players of international repute. Numerous budding athletes in the remote villages of Kerala await opportunities to exhibit and improve upon their talents. Due to lack of infra-structural facilities and proper training, most of them go unrecognized.

It is, therefore, imperative that a wing of the National Institute of Sports be started in Kerala to identify, train and to improve upon the best talents available there. Opening of National Institute of Sports has been the long-cherished dream of the sports-loving people of Kerala, and the State Government has also taken the initiative to urge upon the Central Government to set up the same at the earliest.

It is, therefore, requested that every effort may be made by the Centre to start a unit of the National Institute of Sports in Kerala, preferably in Cannanore which is the place where most of the renowned talents were first initiated into the field of sports.

[Translation]

(iv) Need to develop "Shanideo temple"
in the Morena district of Madhya
Pradesh as a tourist resort

SHRI KAMMODILAL JATAV (Morena): Madam, I would like to raise the following matter of urgent Public importance under rule 377:

There is an ancient Shanideo temple in Morena of Madhya Pradesh, which is the only temple of its kind. People from all over India visit this temple to have a glimpse of Lord Shanideo. The facilities for lodging are lacking there. The temple building is also very old and small. Roads have also not been constructed there. I would, therefore, request the Government that Shanideo temple should be declared as a tourist resort so as to provide transport and communication facilities to the people.

(v) Need to grant equal pension to all ex-servicemen including the ex-servicemen of Burma

SHRI HARISH RAWAT (Almora): Madam Chairman, the Government has always been concerned about the rehabilitation of the retired army personnel and in providing them facilities like pension etc. In this direction a lot of work has been done but there is great resentment among a section of ex-servicemen because the question of equality in pension facility has not been solved so far.

The Government had in this connection constituted a high power committee. It is a fact that certain ex-servicemen are being paid lesser pension than other army men of the same rank who retired before a certain date whereas most of them have taken part in more than one war.

Therefore, former army personnel should be paid equal pension and exservicemen of the erstwhile Burma Govern-